

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 28/10 SCHEDULED TO BE HELD ON 13.10.2009 BUT ACTUALLY HELD ON 11.11.2009.

The Meeting No. 28/10 of Norms Committee-II was held on 11.11.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. Jain, D.O.	DIPP
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Shri Shyam Sunder, Dy. DGFT	DGFT
4.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.: 69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.			

2	Case No.: 12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
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HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

3	Case No.: 18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

4	Case No.: 24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items at Sl. Nos. 1,2,4,6,7,8,9,13,14,15,16 & 17 may be allowed as 352 Nos., 352 Nos., 352 Nos., 528 Nos., 704 Nos. , 352 Nos, 312 Nos, 3368 Nos, 2 Nos, 352 Nos, 352 Nos & 1 No. respectively on net to net basis
2. Quantities of import items at Sl. Nos. 3, 5 & 18 may be allowed as 672.6 meters, 643.6 Meters and 672.6 Meters respectively inclusive of 2 % wastage.
3. Quantities of import items at Sl. Nos. 10 & 11 may be allowed as 112 Sq. meters and 273 Sq. Meters respectively inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 12 may be allowed as 1376 Meters on net to net basis.
5. Import items at Sl. Nos. 19 & 20 may be allowed as per packing policy.
6. Import items at Sl Nos. 21, 40, 41, 63, 64, 79, 80 , 88 & 89 may be deleted as these items are not required by the firm.
7. Quantity of import item at Sl. No. 22 may be allowed as applied for i.e.369.2 Meters.
8. Quantities of import items at Sl. Nos. 23 to 26, 28 to 31, 33 to 38, 43 to 50, 53 to 61, 67 to 78, 81 to 83, 85 to 87 may be allowed as applied for on net to net basis
9. Quantities of import items at Sl. Nos 27, 32 & 51 may be allowed as 2000 Nos, 400 Nos. & 800 Nos. respectively on net to net basis.
10. Quantities of import items at Sl. Nos 39 & 42 may be allowed as 349 Meters & 496. 5 Meters respectively inclusive of 2 % wastage.
11. Quantity of import items at Sl. No. 52 may be allowed as 457.8 Sq. Meters inclusive of 5 % wastage.
12. Quantities of import items at Sl. Nos 62, 65 & 66 may be allowed as 471.6 Meters, 567.1 Meters each inclusive of 2 % wastage.
13. Quantity of import items at Sl. No. 84 may be allowed as 200 Nos. on net to net basis.
14. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

5	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of import item at Sl. No. 1 may be modified as "Aluminium Coil Thickness : 0.5 mm, Width; 1250 mm" and quantity of this item may be allowed as 19467 Kgs. inclusive of 3 % wastage.
2. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 36960 Kgs on net to net basis.
3. Quantity of import item at Sl. No.3 may be allowed as 808.5 Kgs inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

6	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

7	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.			

8	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.

9	Case No.:8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. RA to be informed that this case is closed on the part of NC, since D/L is returned undelivered. After receipt of report from RA, case may be reviewed, if necessary.			

10	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

11	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

12	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
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HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:08.12.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

13	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

14	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(72)/2008/TSW(B)/373 dated 29.09.2009 as below:- i) Total weight of the export product may be indicated as 14,000 Kg. in addition to quantity in numbers. ii) Import item No.1 may be allowed as applied for net to net. iii) Quantity of Import item No. 2, 3 & 4 may be reduced to 1200 M, 200 M & 200 M respectively. iv) Quantity of Import item No. 5 may be reduced to 24 numbers on net to net basis as per bill of material enclosed with the application. v) Quantity of Import item No. 6 may be reduced to 784 Kg. as per requirement shown in bill of material. vi) Quantity of Import item No. 7 may be reduced to 105 Kg. R/A may take suitable consequential action accordingly.			

15	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(40)/2009/TSW(B)/372 dated 29.09.2009. However, remark regarding cif value need not be incorporated in minutes as NC is essentially concerned with input-output norms only. The details are as under:- 1. Total weight of the export product may be indicated as 9500 Kg. in addition to quantity in numbers. 2. Import item No.1 may be allowed as applied for including 2% wastage. 3. Quantity of Import item No. 2 may be reduced to 46 numbers considering oversize of the board in some cases. 4. Quantity of Import item No. 3 and 4 may be allowed as applied by the firm with length of each roll being 20 meters. 5. Quantity of Import item No. 5 may be reduced to 25 numbers as per justification given in their reply. 6. Quantity of Import item No. 6 may be reduced to 15 numbers as per in their reply. 7. Quantity of Import item No. 7 & 8 may be reduced to 10 numbers as per justification given in their reply. R/A may take suitable consequential action accordingly.			

16	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:13.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.

18	Case No.: 5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

19	Case No.: 15/42/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date:0710062081 29.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

20	Case No.: 17/42/81-ALC2/2008	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date:0310500580 31.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

21	Case No.:20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on online data D/L was issued and reply is also given by the party. However, NC observed that norms cannot be finalized in the absence of Hard Copy. Since RA has not forwarded HC despite reminders it was decided to close the case under intimation to party. RA may take note of the NC decision for information.			

22	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.			

23	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.			

24	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. NC decided to close the case, since authorisation holder has reported surrender of authorisation vide letter dated 15.10.2009.

RA may take note of the NC decision for information.

25	Case No.:4/48/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00709/AM09/	RLA File :07/24/040/00594/AM09/	Lic.No/Date:0710062693 03.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.			

26	Case No.:7/48/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00712/AM09/	RLA File :05/24/040/00518/AM09/	Lic.No/Date:0510235656 03.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of each export products from Sl. No 1 to 5 may be specified as 23.4 MT containing 23.25 MT of imported inputs.(Total Net export weight 117 MT) 2. Word "relevant" may be prefixed with the description of import items at S.No.1 & 2. 3. Quantity of import item at S.No.1 may be allowed as 62.985 MT inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 48.45 MT inclusive of 2% wastage 5. Quantity of import item at S.No.3 may be allowed as 1.12 MT. 6. Quantity of import item at S.No.4 may be allowed equal to quantity of Welding Wire at S.No. 3 of import item. 7. Weight of 1 MT may be specified with the quantity of import item at Sl. No. 5 and its quantity may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

27	Case No.:9/48/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00714/AM09/	RLA File :07/24/040/00690/AM08/	Lic.No/Date:0710062735 04.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

28	Case No.:15/48/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00720/AM09/	RLA File :03/95/040/00059/AM09/	Lic.No/Date:0310505652 05.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSI) vide their U.O. No. 30(349)/2008-ME dated 12.03.2009 as follows:- 1. Import item at S.No.1 may be allowed as 1.01 kg/kg content in the export product. Word wire bar may be deleted from the description of the import item. 2. Import item at S.No. 2, 3, 4, 6 & 7 may be allowed as 1.02 kg/kg content in the export product. Word cathode may be deleted from the description of the import item no. 6. 3. Import item at S.No. 5 may be allowed as 1.06 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

29	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. File handed over to the representative of DIPP in the meeting. NC also noted that Hard Copy is already received. The case stands deferred and to be relisted on 08.12.2009.			

30	Case No.:30/48/81-ALC2/2008	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Rejected
	HQ File :01/81/050/00735/AM09/	RLA File :07/24/040/00592/AM09/	Lic.No/Date:0710062936 10.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

31	Case No.:34/48/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00739/AM09/	RLA File :11/21/040/00128/AM09/	Lic.No/Date:1110019619 11.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DHI for examination and comments. So, the case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.			

32	Case No.:41/48/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00746/AM09/	RLA File :03/94/040/01011/AM09/	Lic.No/Date:0310507423 16.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.			

33	Case No.:9/5/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00017/AM10/	RLA File :05/24/040/00525/AM09/	Lic.No/Date:0510237295 27.02.2009	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 08.12.2009.

34	Case No.:3/2/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Since RA has not forwarded hard copy of application despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

35	Case No.:1/5/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00009/AM10/	RLA File :03/94/040/00016/AM10/	Lic.No/Date:0310515819 16.04.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.			

36	Case No.:7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.

37	Case No.:11/5/81-ALC2/2009	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00019/AM10/	RLA File :05/24/040/00006/AM10/	Lic.No/Date:0510240301 24.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(22)/2009-ME dated 01.06.2009 as below:- 1. Quantity of import item may be allowed as 16,830 kg inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.:3/21/81-ALC2/2009	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00143/AM10/	RLA File :11/24/040/00005/AM10/	Lic.No/Date:1110020250 14.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-41/2009-ME dated 11.09.2009 as below:- 1. Quantity of import item at Sl. No.1 may be allowed as 5736.41 Kg inclusive of 1% wastage. 2. Quantity of import item at Sl. No.2 may be allowed as 4412.67 Kg inclusive of 2% wastage. 3. Quantity of import item at Sl. No.3 may be allowed as 934.44 Kg inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

39	Case No.:6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. NC noted that MIT has called for certain details from the party. It has been decided to remind both party and MIT for reply and comments respectively. The case stands deferred and to be relisted on 08.12.2009.			

40	Case No.:4/13/81-ALC2/2009	Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00072/AM10/	RLA File :31/24/040/00037/AM10/	Lic.No/Date:3110038755 10.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 08.12.2009.			

41	Case No.:7/13/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00075/AM10/	RLA File :07/24/040/00055/AM10/	Lic.No/Date:0710065317 10.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 04/81 dated 28.04.2009 in case of licence no. 0710059594 dated 08.09.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis.			

42	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DC(MSME) for examination and comments. It has also been decided to forward one copy to DIPP. The case stands deferred and to be relisted on 08.12.2009.			

43	Case No.:10/13/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM10/	RLA File :05/24/040/00099/AM10/	Lic.No/Date:0510243650 12.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

44	Case No.:9/13/81-ALC2/2009	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00077/AM10/	RLA File :03/94/040/00110/AM10/	Lic.No/Date:0310523944 12.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 08.12.2009.			

45	Case No.:11/13/81-ALC2/2009	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00079/AM10/	RLA File :02/24/040/00046/AM10/	Lic.No/Date:0210127724 15.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.			

46	Case No.:12/13/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00080/AM10/	RLA File :03/94/040/00196/AM10/	Lic.No/Date:0310524136 15.06.2009	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.

47	Case No.: 13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to call for the following information from the firm, as per DHI's U.O. No. 3(112)/2009/TSW(B)/389 dated 16.10.2009 as under and the case is re-listed on 08.12.2009:- 1. Copy of export order highlighting fob value and specification of the export product. 2. Sample calculation to illustrate how the weight per loop is arrived. 3. Net weight of export product clearly segregating steel weight, insulating material weight and other indigenous input, if any. 4. It is also not clear whether material indicated in drawings is same as proposed to import. The same may be clarified with documentary evidence.			

48	Case No.: 14/13/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00082/AM10/	RLA File :03/94/040/00204/AM10/	Lic.No/Date:0310524339 16.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 08.12.2009.			

49	Case No.: 16/13/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00084/AM10/	RLA File :05/24/040/00152/AM10/	Lic.No/Date:0510243872 17.06.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(16)/2009/TSW(B)/349 dated 04.09.2009 on repeat basis as their comments in licence no. 0510240907 dated 06.05.2009 ratified in meeting no.14/81 dated 07.07.2009.

R/A may take suitable consequential action accordingly.

50	Case No.: 17/13/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00085/AM10/	RLA File :31/24/040/00040/AM10/	Lic.No/Date:3110038911 18.06.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 08.12.2009.			

51	Case No.: 1/21/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Closed
	HQ File :01/81/050/00141/AM10/	RLA File :07/24/040/00176/AM10/	Lic.No/Date:0710066347 04.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 04/81 dated 28.04.2009 in case of licence no. 0710062670 dated 03.02.2009. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

52	Case No.: 2/21/81-ALC2/2009	Party Name:HI-TECH ELASTOMERS LTD,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00142/AM10/	RLA File :08/24/040/00285/AM08/	Lic.No/Date:0810082016 04.08.2009	Defer Date:08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. One copy of application may also be forwarded to DIPP. The case stands deferred and to be relisted on 08.12.2009.

53	Case No.:4/21/81-ALC2/2009	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00144/AM10/	RLA File :03/95/040/00280/AM10/	Lic.No/Date:0310532580 06.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- Taking Clue from SION C-1711, quantities of import items may be allowed as under: 1. Import item at Sl. No 1 may be allowed as 367687.5 Kgs inclusive of 6% wastage. 2. Import item at Sl. No 2 may be allowed as 29531 Kgs inclusive of 5% wastage R/A may take suitable consequential action accordingly.			

54	Case No.:5/21/81-ALC2/2009	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00145/AM10/	RLA File :02/24/040/00090/AM10/	Lic.No/Date:0210130103 07.08.2009	Defer Date:08.12.2009
	Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

55	Case No.:6/21/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00146/AM10/	RLA File :10/24/040/00050/AM10/	Lic.No/Date:1010034824 07.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4.

R/A may take suitable consequential action accordingly.

56	Case No.:7/21/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status: Approved
	HQ File :01/81/050/00147/AM10/	RLA File :10/24/040/00052/AM10/	Lic.No/Date:1010034825 07.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

57	Case No.:10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:13.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. NC noted that MIT has issued D/L to the party under intimation to DGFT and decided to remind MIT for furnishing of comments. The case stands deferred and to be relisted on 08.12.2009.			

58	Case No.:11/21/81-ALC2/2009	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM10/	RLA File :07/24/040/00179/AM10/	Lic.No/Date:0710066480 12.08.2009	Defer Date:13.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(105)/2008/TSW(B)/392 dated 21.10.2009 on repeat basis as their comments in licence no. 0710060794 dated 30.10.2008 ratified in meeting no.41/81 dated 06.01.2009. R/A may take suitable consequential action accordingly.			

59	Case No.:12/21/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM10/	RLA File :03/94/040/00412/AM10/	Lic.No/Date:0310533747 13.08.2009	Defer Date:13.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 08.12.2009: - 1. Information in respect of S.No. 3 & 11 of Standard Deficiency Letter – export product-wise.			

60	Case No.:13/21/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2009 13.10.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM10/	RLA File :04/24/040/00080/AM10/	Lic.No/Date:0410106876 14.08.2009	Defer Date:13.10.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking Clue from SION C-1210, quantity of import item may be allowed as 8555.71 Kgs inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

PART –A -DEFFER

S.No.13

Case No.AR -7	M/s Crompton Greaves Ltd.Mumbai
Meeting No. 28/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II

Dated: 13-10-2009	Advance Licence No 0310443826 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Specific remarks of DGFT on file in this case was brought to the notice of committee. Based on DG's remarks, NC noted that a letter was issued to the company. But, no specific reply is seen. The DHI had given comments based on the details given by the firm in their letter dated 06.04.2009. It is also noted that certain details are called for as per meeting decision dated 18.08.2009. Reply is awaited. NC debated the matter. Party may be asked to give specific reply to DGFT's letter dated 24.10.08 and letter dated 01.10.2009. Further, they may in their reply specify the parts/components imported by them for refurbishing. They may also come for PH along with all documents in support of their case. The case stands deferred and to be relisted on 08.12.2009.

PART AR –DEFFER

S.No.51

Case No.AR -7	M/s Penwalt Ltd.Mumbai
Meeting No. 28/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 13-10-2009	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F.No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.

PART-C-DEFFER

S.NO.42

Case No.C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 28/81	F.No.01/81/162 /0034/AM10/DES-II
Dated: 13-10-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The committee decided that data now received may be forwarded to DHI, alongwith original reference with a request to expedite comments. The case stands deferred and to be relisted on 08.12.2009.

S.NO.43

Case No.C -2	M/s Jindal Aluminium through EEPC,Bangalore
Meeting No. 28/81	F.No.01/81/162 /0766/AM09/DES-II

Dated: 13-10-2009	.
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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.

S.NO.44

Case No.C -3	M/s Bhukhanvala Tools Pvt.Ltd.Navsari M/s Kalpataru Power Transmission Ltd.Gandhinagar M/s B.C.Instruments,Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 28/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 13-10-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 28/81 scheduled to be held on 13.10.2009 but actually held on 11.11.2009. Since the request is for fixation of norms for different products by different firm, separate agenda may be prepared for future. TA is also different in each case. Individual details are as under:-

1. M/s Bhukhanvala Tools Pvt.Ltd.Navsari

D/L to be issued as per DHI. To be relisted on 08.12.2009.

2. M/s Kalpataru Power Transmission Ltd. Gandhinagar

The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.

3. M/s B.C. Instruments, Udyog Nagar

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.12.2009.
